

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220
(IB)-1031(ND)2018
IA-2710/2023, IA-3432/2023, CA-980/2019,
IA-1721/2023, IA-3092/2023, IA-3093/2023,
Contt. Pett. 34/2023

IN THE MATTER OF:

M/s. Sonu Trading Company

... Applicant/Petitioner

Versus

M/s. Noslar International Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 13.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv Rakesh Kumar, Adv Preeti Kashyap, Adv Ankit Sharma in IA-1721/2023.

For the Respondent : Adv. Anirudh Singh for R-4 in IA-2710/2023.
Adv. Saurabh S. Sinha with Anirudh Singh for R-1-3 in IA-3092/2023.
Adv. Sunil Singh for R-4 & 9 in IA-980/2019.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2710/2023, IA-3432/2023, CA-980/2019, IA-1721/2023, IA-3092/2023, IA-3093/2023, Contt. Pett. 34/2023:

Mr. Deora, the Ld. Liquidator in person submitted that the application filed for closing the liquidation process is scheduled to be listed on 05.06.2024. Having submitted so, he espoused that all these pending applications may also be listed on same day. As prayed by the Ld. Liquidator, the hearing is deferred to 05.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)